

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 30 of 2011**

**Dated : 12<sup>th</sup> May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**D.P.S.C**

**... Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission**

**...Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Atul Shanker Mathur, Ms. Shruti Verma**

**Counsel for the Respondent(s):**

**Mr. Pratik Dhar & Mr. C.K. Rai for R.1**

**ORDER**

Today the learned counsel for the Commission has filed the Reply after serving copy on the other side.

The learned counsel for the Appellant seeks some time to file the Rejoinder.

Post the mater for hearing on **18.07.2011**. In the meantime, the learned counsel for the Appellant is directed to file the rejoinder on or before 11.07.2011 after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**Ts/ks**